

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 608
IB-2924/ND/2019**

IN THE MATTER OF:

Mr. Naveen Sachdeva (M/s. Jay Packaging)

...PETITIONER

Vs.

M/s. Magppie International Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

**Order delivered on 22.11.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

For the Resolution Applicant

For the Resolution Professional

:Mr. Devansh Srivastava, Advocate.

:Adv. PBA Srinivasan Adv. Parth

Tandon Adv. Srishti Bansal Adv.

Sumit Swami Adv. V Aravind

For the YES Bank

:Adv. Anand Shankar Jha, Adv.

Arpit Gupta in IA/196/2022.

For the EPFO

:Adv. B.B. Pradhan in IA/734/2022.

ORDER

IA/196/2022

Heard the arguments advanced by the Counsel for the Yes Bank Ltd. as well as Counsel for the Resolution Professional. Both the Counsels are directed to file a short two page written submission on the points which they have argued within a week. If the written submission has not file within one week, the opportunity afforded for filing the written submissions will be closed. Order in this matter is **reserved**.



(Mohit)

IA/734/2022

Heard the submissions made by the Counsel for the EPF and also Counsel for the Resolution Professional. Counsel for the Resolution Professional has submitted that having been aware of the Hon'ble Supreme Court Judgment, the successful Resolution Applicant who has submitted the plan will be apprised of the same and necessary submissions will be made on the next date of hearing. Therefore, let this matter be posted after ten days. List this matter on **06.12.2022**.

- Sel -

(Rahul Bhatnagar)
Member (T)

- Sel -

(P.S.N Prasad)
Member (J)